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THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)
OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 14th April, 1953

*The House met at a Quarter Past
Eight of the Clock.*

[MR. SPEAKER *in the Chair*]

QUESTIONS AND ANSWERS

(See Part I)

9-7 A.M.

PAPER LAID ON THE TABLE

CENTRAL EXCISE NOTIFICATION No. 8

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table a copy of the Central Excise Notification No. 8, dated the 21st February, 1953, in accordance with Section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. S—30/53.]

ELECTION TO COMMITTEE

NATIONAL FOOD AND AGRICULTURE ORGANISATION LIAISON COMMITTEE.

Mr. Speaker: I have to inform the House that the following Members have been elected to serve on the National Food and Agriculture Organisation Liaison Committee:

- (1) Shri K. Janardhan Reddy,
- (2) Prof. Ram Saran,
- (3) Shri Tekur Subrahmanyam,
and
- (4) Shri Choithram Partabrai Gidwani.

*Introduced with the recommendation of the President.

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**SEA CUSTOMS (AMENDMENT)
BILL**

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Sea Customs Act, 1878.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Sea Customs Act, 1878."

The motion was adopted.

Shri C. D. Deshmukh: I *introduce the Bill.

FINANCE BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move:**

"That the Bill to give effect to the financial proposals of the Central Government for the Financial year 1953-54, be taken into consideration."

In my speech introducing the Budget, I had explained the various provisions of the Bill while dealing with the Budget proposals. The Bill does not make any substantial change in the existing position, but, with your permission, Sir, I shall briefly explain the various provisions so as to attempt to assist the House in dealing with this measure.

I shall first deal with the provisions relating to income-tax. We are not making any change in the existing rates of taxation, but, in the case of personal income-tax, as the House is already aware, the exemption limit is being raised in the case of individuals from Rs. 3,600 to Rs. 4,200 and in the case of Hindu undivided families from Rs. 7,200 to Rs. 8,400.

[MR. DEPUTY-SPEAKER *in the Chair*]

I hope that the House will welcome this concession which, while giving

**Moved with the recommendation of the President.